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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ CS(COMM) 181/2021, I.A No. 5516/2021 (by the plaintiffs u/O
XXXIX Rules 1 and 2 CPC for interim relief)

STAR INDIA PVT LTD & ANR. Plaintiffs
Through: Ms. Snehima Jauhari and
Mr. Angad Singh Makkar,
Advocates

versus

SAJID HUSSAIN & ORS. Defendants
Through: None

CORAM:
HON'BLE MS. JUSTICE ASHA MENON

% **ORDER**
25.02.2022

[VIA VIDEO CONFERENCING]

1. Report from the Registry is that the defendant No.1 has been served by email and that there is no 'bounced back' report against remaining respondents, except defendant No.12/PDR LTD. D/B/A PUBLICDOMAINREGISTRY.COM. However, affidavit of service filed by the plaintiffs discloses that this defendant, i.e. defendant No.12, has been served.
2. In view of these service reports, all the defendants are deemed to have been served.
3. No written statement has been filed.
4. Ms. Snehima Jauhari, learned counsel for the plaintiffs, submits that on the basis of the documents that have been filed, a judgment may



be passed in favour of the plaintiffs. She has placed reliance on decisions in *UTV Software Communications Ltd & Ors. v. 1337x.to & Ors.*, 2019 SCC OnLine Del 8002, *Satya Infrastructure Ltd & Ors v. Satya Infra & Estates Pvt Ltd.* 2013 SCC OnLine Del 508 and *Star India Pvt Ltd v. Moviestrunk.com & Ors.*, 2020 SCC OnLine Del 2040.

5. Orders reserved.
6. The order be uploaded on the website forthwith.

ASHA MENON, J

FEBRUARY 25, 2022

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